

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 22
(IB)-1680(ND)/2019

IN THE MATTER OF:

AMD Industries Limited Petitioner/Applicant
Vs.	
M/s. VHV Beverages Private Limited Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	: Mr. Milan Negi, Mr. Nikhil Jha, Advs. in Mr. Vikas Chopra In IA-3539/2022&IA- 5081/2023
For the RP	: Mr. Sumit Shukla and Mr. Sanjeev Panda, Mr. Narendra Kumar, Advs.
For the Suspended Board	: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan Dhingra, Advs.
For the Landlord	: Mr. Adarsh Tripathi, Vikram Singh Baid and Ajitesh Garg, Advs.
For the Respondent	: Mr. Chandrashekhar A. CHakalabbi and Ms. Aishwarya N Hiremath, Advs. in in I.A. 2460/2022

ORDER

On the previous occasion an issue regarding the error in GST payment was flagged by Ld. Counsel for the Applicant, Mr. Milan Negi for which the Ld. Counsel for the RP, Mr. Sumit Shukla states that a detailed affidavit will be filed.

Today Ld. Counsel for RP states that since the CoC meeting is going on, the RP is not present, therefore we dispense with his presence for today. However, the RP is directed to be present on the next date of hearing.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 08.05.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Vinod Arora – 30.04.2024